

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Bijender
FIR No. : 700/19
PS. : Punjabi Bagh
U/s : 376 IPC

THROUGH CISCO WEB EX.

01.07.2020

Bail bond placed through CISCO Web Ex.

Present: Surety in person (through Cisco Web Ex.)

As per report the surety is not residing at the address mentioned in the bail bond.

In these circumstances bail bond stands rejected.

(Ankur Jain) 01/07/2020
Addl. Sessions Judge (SFTC-01) West
Delhi: 01.07.2020

At 1:00 pm.

At this stage bail bond is taken up again.

Present: Sh. Anil Kumar Sharma, Ld. Counsel for the surety.

Ld. Counsel for the surety submits that the surety has shifted from the address as mentioned in the bail bond and his associate has wrongly mentioned the said address in the bail bond. He is directed to file the fresh bail bond.

Bail bond stands rejected.

(Ankur Jain) 01/07/2020
Addl. Sessions Judge (SFTC-01) West
Delhi: 01.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 02/17
State Vs. Shoai
b Alam @ Nasir
@ Guru Sidhi
FIR No. 358/2016
PS. : Ranjeet Nagar
U/s : 376/328/384/506 IIPC

Hearing took place through CISCO Web Ex.


01.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Javed Ali with Mr. Akash., Ld. Counsel for the accused.
Accused produced from JC through Cisco Webex.
Ms. Arti Pandey Ld. Counsel from DCW.
Complainant in person.

Arguments on behalf of State heard. Part arguments on behalf of
accused heard.

Put up for further arguments on 13.07.2020 through VC.

Written submissions be filed on behalf of accused on or before NDOH.

(Ankur Jain)  01/07/2020
Addl. Sessions Judge (SFTC-01) West
Delhi: 01.07.2020

IN THE COURT OF ANKUR JAIN

ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Tarun @ Tushar Jain

FIR No. 95/18

PS. : Bara Hindu Rao

U/s :376//364C/506/328/384 IPC


01.07.2020

At 02:00 PM

Present: None.

IA No. 02/20.

This is an application seeking interim bail filed by applicant Tarun Jain @ Tushar. The brief facts as necessary for the disposal of the present application are that on the complaint of 'P' the present FIR was registered. In the complaint she pleaded that she became friend with the applicant/ Accused and was raped by her after taking her to a hotel in Paharganj. After completion of investigation charge sheet was filed and the case is pending trial. In the present application interim bail has been sought primarily on the ground that applicant is suffering from backbone disease and is not being treated in the Jail hospital, Secondly due to the prevalent circumstances of Covid 19 in the country.

 01/07/2020

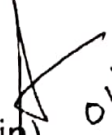
Ld. Addl. PP for state has opposed the bail application on the ground that many a times bail application has been dismissed. The family members of the applicant threatened the prosecutrix and no ground has been pleaded in application which warrants for grant of interim bail. Ld. Counsel for the complainant has the Ld Addl. PP for State and has stated that the family members of the accused as well as that of the complainant are living in the same vicinity and the Hon'ble Delhi High Court has dismissed the bail application wherein it was clearly stated that until evidence is recorded the accused would not be entitled to bail.

I have heard Ld. Addl. PP for State and Ld, Counsel for applicant / accused and perused the record. Since only interim bail is sought, therefore, I am not touching the merits of the case. Interim bail has been sought only on the ground that applicant is not keeping well in the Jial . The report on medical condition of accused was called which clearly records that X-ray was done and there was no deformity. Even the pain killers have been stopped by the applicant. In so far as the medical condition is concerned the same is satisfactory. This report was brought to the notice of the counsel for the accused at the time of hearing and he submitted that Jail authorities would never give any report against themselves. I am not inclined to accept the said submission as the Jail Authorities have only forwarded

A 04/02/2020

the report prepared by the Medical Officer. Thus considering the facts and circumstances of the case no ground is made out for grant of interim bail. Application stands dismissed.

Copy of order be sent to all concerned through electronic mode.

(Ankur Jain)  01/07/2020

Addl. Sessions Judge (SFTC-01) West

Delhi: 01.07.2020